

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 116 of 2015 &
IA Nos. 192 & 202 of 2015**

Dated: 1st April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Gail (India) Ltd. Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudusery
Ms. Shruti Sharma

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
In (IA-202/15)

Mr. Sumit Kishore &
Mr. Ashish Tiwary for PNGRB

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 192 of 2015 (Application for stay). Mr. Ashish Tiwari takes notice on behalf of Respondent and he submits that he has filed reply to the I.A. Learned counsel for the appellant seeks two weeks time to file rejoinder to the I.A. He may do so on or before 18.04.2016 after serving copy on the other side.

List the matter on **20.05.2016.** In the meantime, pleadings be completed. Learned counsel for the appellant is directed to file amended memo of parties.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson